



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 1

PART II—Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 42] नई दिल्ली, बृहस्पतिवार, अगस्त 13, 1992/श्रावण 22, 1914
No. 42] NEW DELHI, THURSDAY, AUGUST 13, 1992/SRAVANA 22, 1914

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed
as a separate compilation.

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Legislative Department)

New Delhi, the 13th August, 1992/Sravana 22, 1914 (Saka)

The following Act of Parliament, after having been ratified by the Legislatures of not less than one-half of the States by resolutions to that effect, received the assent of the President on the 12th August, 1992, and is hereby published for general information:—

THE CONSTITUTION (SEVENTIETH AMENDMENT) ACT, 1992

[12th August, 1992.]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Forty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Constitution (Seventieth Amendment) Act, 1992.

(2) Section 3 of this Act shall be deemed to have come into force on the 21st day of December, 1991 and section 2 shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In article 54 of the Constitution, the following *Explanation* shall be inserted at the end, namely:—

‘*Explanation.*—In this article and in article 55, “State” includes the National Capital Territory of Delhi and the Union territory of Pondicherry.’

Short
title and
commence-
ment.

Amend-
ment of
article 54.

Amend-
ment of
article
239AA.

3. In article 239AA of the Constitution,—

(i) in clause (7), for the brackets and figure “(7)”, the brackets, figure and letter “(7) (a)” shall be substituted;

(ii) in clause (7) as so amended, the following sub-clause shall be inserted, namely:—

“(b) Any such law as is referred to in sub-clause (a) shall not be deemed to be an amendment of this Constitution for the purposes of article 368 notwithstanding that it contains any provision which amends or has the effect of amending, this Constitution.”.

K. L. MOHANPURIA,
Secy. to the Govt. of India.